

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JINDAL ALUFOILS PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JINDAL ALUFOILS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8-06-2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27101GJ2006PTC048420
5.	Address of the registered office and principal office (if any) of corporate debtor	512, GAYATRI CHAMBERS, NR RAJPATH HOTEL, R C DUTT ROAD, VADODARA GUJARAT, 390007
6.	Insolvency commencement date in respect of corporate debtor	11 <sup>th</sup> December 2019 (Order passed on 04-12-2019, certified copy of order received on 11-12-2019)
7.	Estimated date of closure of insolvency resolution process	7 <sup>th</sup> June 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Gordhanbhai Ratnabhai Godhani Reg No- IBBI/IPA-001/IP/P- 01201/2018-2019/11921
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 16, Sakarta Society, Kargil Chowk, Punagam, Surat, Gujarat-395010 Email - : grgodhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	209 Rajhans Point, Geetanjali, Varachha Road, Surat - 395 006. Email -: cirp.jindal@gmail.com
11.	Last date for submission of claims	25 <sup>th</sup> December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **JINDAL ALUFOILS PRIVATE LIMITED** on 11<sup>th</sup> December 2019 (order passed on 4-12-2019, certified copy received on 11-12-2019).

The creditors of **JINDAL ALUFOILS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 25<sup>th</sup> December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  


Sd/-  
Gordhanbhai Ratnabhai Godhani  
Interim Resolution Professional

Reg. No- IBBI/IPA-001/IP-P01201/2018-2019/11921

Date: 11<sup>th</sup> December, 2019

Place: Surat